

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

382/2001

OA/TA/MP No.

Mrs. Sudesh Singh

M.K.Rao, Dy. Commissioner (Admn)

Versus... Kendriya Vidyalaya Sangathan &
Ors.

Date of Order	Orders
28.8.2001	<p>Miss Shalini Sheron - Counsel for applicant</p> <p>Heard the learned counsel for the applicant on admission.</p> <p>2. During the arguments, the learned counsel for the applicant submits that the applicant has been transferred from Kendriya Vidyalaya Nasirabad to Kendriya Vidyalaya Nangal Bhur and feeling aggrieved by this transfer order, the applicant has filed representations which are annexed at Annx.A26, Annx.A27 and one more at page No.64 of the O.A. The learned counsel for the applicant further submits that the applicant is ready to file a fresh representation to respondent No.1 and necessary directions may be given to respondent No.1 to dispose of the representation so filed by the applicant by a reasoned and speaking order considering the grievances of the applicant sympathetically.</p> <p>3. In view of the submissions made before us, we dispose of this O.A by directing respondent No.1, Deputy Commissioner (Admn.), Kendriya Vidyalaya Sangathan, New Delhi, to dispose of the representation if filed by the applicant within one week from the date of passing of this O.A, by a reasoned and speaking order considering the grievances of the applicant sympathetically within a period of three weeks from the date of receipt of such representation. If the applicant feels aggrieved by the disposal of the representation, she is free to approach the proper forum if so advised.</p> <p>4. With the above directions, this O.A is disposed of at the stage of Admission.</p> <p><i>DA</i></p> <p>(S.A.T.Rizvi) Member (A).</p> <p><i>S.K. Agarwal</i> (S.K. Agarwal) Member (J).</p>

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Date 12/09/01
Dated 3/9/01